



**Central Administrative Tribunal  
Principal Bench, New Delhi  
O.A. No.423/2021  
MA No.526/2021**

**This the 24<sup>th</sup> day of February, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Manoj Kumar Upadhyay,  
S/o Sh. Jagdish Prasad Upadhyay,  
R/o 287/1, Pura Dalel, Tilak Nagar,  
Allahpur, Post Office-Allahpur, City  
Allahabad, District – 211006. ...Applicant

(through Advocate Shri Varun Dhingra)

**Versus**

1. DRM (P) NDLS,  
At Northern Railway Office,  
State Entry Road, Railway Colony,  
Pahar Ganj, New Delhi-110005.
  
2. DRM (P) NDLS,  
Baroda House,  
Kasturba Gandhi Marg,  
New Delhi -110001. ...Respondents

(through Advocate Shri K. K. Sharma)

**ORDER (Oral)**

**Hon'ble Mr. R. N. Singh, Member (J):**

The present application has been filed by the applicant seeking quashing of the Order dated 29.10.2020 passed by the Divisional Railway Manager,



New Delhi vide which the services of the applicant have been terminated.

2. After arguing for some time, learned counsel for the applicant seeks permission to withdraw the OA with liberty in accordance with law.

3. Permission is granted. OA stands dismissed as withdrawn with liberty in accordance with law. Pending MA also stands disposed of, accordingly.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

dkm/sarita/uma

